
(2021) 05 SHI CK 0139

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No.816 Of 2021

Lekh Ram @ Pyare Lal

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 19-05-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 332, 353

Citation : (2021) 05 SHI CK 0139

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Onkar Jairath, Sumesh Raj, Dinesh Thakur

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Status report filed, which is ordered to be taken on record and tagged with Cr.MP(M) No.815 of 2021. Petitioner in this case has approached the

Court for the purpose of grant of anticipatory bail, in FIR No.112 of 2021, dated 27.04.2021, under Sections 353 and 332 read with Section 34 of the

Indian Penal Code, registered at Police Station Sundernagar, District Mandi, H.P.

2. Learned counsel for the petitioner submits that petitioner has post grant of anticipatory bail duly joined the investigation.

3. Learned Additional Advocate General, on instructions, submits that the petitioner has duly joined the investigation and as of now no recovery etc. is to be effected from him.

4. Taking into consideration these facts, this petition is allowed and order dated 29.04.2021, passed in FIR No. 112 of 2021, dated 27.04.2021, under

Sections 353 and 332 read with Section 34 of the Indian Penal Code, registered

at Police Station Sundernagar, District Mandi, H.P., is made absolute,
subject to the following conditions:-

i) Petitioner shall furnish personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of learned Trial Court, within a period of two weeks from today.

ii) He shall make himself available for the purpose of interrogation, if so required and regularly attend the trial Court on each and every date of hearing

and if prevented by any reason to do so, seek exemption from appearance by filing appropriate application;

iii) He shall not tamper with the prosecution evidence nor hamper the investigation of the case in any manner whatsoever.

iv) He shall not make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or the Police Officer; and

v) He shall not leave the territory of India without prior permission of the Court.

5. It is clarified that the findings which have been returned by this Court while deciding this petition are only for the purpose of adjudication of the

present bail application and learned trial Court shall not be influenced by any of the findings so returned by this Court in the adjudication of this petition

during the trial of the case. It is further clarified that in case the petitioner does not comply with the conditions which have been imposed upon him

while granting the present bail, the State shall be at liberty to approach this Court for the cancellation of the bail. The petition stands disposed of in the

above terms.

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